CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

DATE OF DECISION: 24.5.1988.

REGN. NO. C.A. 794/88.

Dr. (Mrs.) Poonam Dhawan,

Applicant

Vs.

E.S.I.C.

Respondents.

CORAM:

Hon'ble Mr. B.C. Mathur, Vice Chairman.

Hon!ble Mr. Ch. Ramakrishna Rao, Member.

For the applicant:

Shri K.L. Budhiraja, counsel.

For the respondents:

Shri N.S. Mehta, Sr. Standing Counsel.

JUDGMENT . ON INTER IM FRAYER.

(delivered by Hon'ble Mr. B.C. Methur, Han'ble VC).

This is an application under Section 19 of the Administrative Tribunals Act, 1985 against the impugned orders dated 15/21-4-1988, whereby the services of the applicant would be terminated with effect from 15.6,1988. It is mentioned in the application that the applicant was offered appointment to the post of Insurance Medical Officer Grade II in the Employees State Insurance Corporation on a purely contractual term for contract of six months: although this offer was made after her interview by a The learned counsel for the respondents Selection Board. has stated that the applicant was appointed purely on a contract basis for six months and she will be replaced by a regularly appointed doctor. The appointment order (Annexure 'A' to the application) clearly states that the applicant has been appointed on a purely contractual basis for six months and thereafter, her services would not be extended

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under any circumstance.

There would appear to be no justification to 2. interfere in the matter if the applicant is to be replaced by a regularly appointed person. But in case, there is any vacant post and any other contractual/ad-hoc appointments are to be made, the services of the applicant shall not be terminated under these circumstances. The application stands disposed of as far as interim relief is concerned.

(Ch. Ramakrishna Rao)

Member.

(B.C. Mathur)

Vice-Chairman.